

**IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12,
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.**

**RC DAI-2016-A-0020
CBI Vs. Ashutosh Kumar Singh**

03.09.2020

Present: Shri Shree Prakash Sinha, Ld. Counsel for the applicant.
Shri Raj Kamal, Ld. Substitute PP for the CBI.

An application was received on 1.9.2020 on the court e-mail from Ld. Counsel for the applicant stating that an application dated 3.8.2018 was filed by the applicant seeking defreezing of the account of the applicant. The matter was listed before this Court on 28.2.2020 and on 20.3.2020 whereafter it was adjourned to 8.4.2020 for further consideration. Thereafter, nationwide lockdown was announced pursuant to which the matter could not be taken up for hearing. By way of present application, the applicant has made a request to accord him a physical hearing on a day convenient to the Court for addressing submissions in support of the application seeking defreezing of account.

Hard copy of the application has been submitted in the court today by Ld. Counsel for the applicant which has been kept in the box meant for receiving the applications.

Ld. substitute PP for CBI submits that he has no-objection to allowing the present application.

Consequently, in view of the averments made in the application, the application is allowed and the Ld. Counsel for the applicant is allowed to make submissions physically before the court.

Put up again on 9.9.2020 at 2.00 PM for physical hearing.

**AJAY
GULATI**

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(AJAY GULATI)
Spl. Judge (PC Act), CBI-12
RADDC/New Delhi/03.09.2020

**IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12,
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.**

CC No. 169/2019

CBI Vs. R.S. Rana and another

03.09.2020

Present: Shri Raj Kamal, Ld. Substitute PP for the CBI.
Dr. Sushil Gupta and Shri R.K. Bharani, Ld. Counsel for A-2.
Ms. Manisha Sharma, Ld. Counsel for A-3.
Proceedings against A-1 have already been abated.

The present proceedings have been taken up through Video Conference which has been hosted by Court Reader Sh. Virender Yadav although today's hearings of this Court were to be physical hearings. However, in view of the request made by Ms. Manisha Sharma, Ld. Counsel for applicant/accused Manish Tyagi that she would want to join through video conference in view of her health concerns, the matter has been taken up through video conference from the Court.

The matter has been listed for further submissions on the application moved by applicant/accused A-3 Manish Tyagi who is seeking to become an Approver.

On the last date of hearing, Ld. Counsel for the applicant/accused had placed reliance on certain judgments of Hon'ble Delhi High Court, Hon'ble High Courts of other states and Hon'ble Supreme Court of India.

After having gone through those judgments, I am of the opinion that the response of the CBI to the present application is inadequate wherein it has simply given a no-objection to the application without bringing on record any material or reasons which can enable the court to conclude that the evidence of the applicant, if made an approver, would aid the prosecution.

CC No. 169/2019

CBI Vs. R.S. Rana and another

A very brief reply has been filed by the CBI stating therein that it has no objection to the present application.

In the understanding of the court, the CBI should file a comprehensive reply bringing all the relevant facts which when considered, would enable the court to come to the conclusion whether or not the evidence of the applicant/accused would aid the prosecution case.

Learned substitute PP for the CBI has sought 15 days' time to file a comprehensive reply. The same be filed by 19.9.2020. The reply be sent on the court e-mail and a copy of the same be supplied to the learned counsel for A-2 on his e-mail as also to Ld. Counsel for applicant/accused A-3 Manish Tyagi on her e-mail.

Put up again on 23.9.2020 for physical hearing.

**AJAY
GULATI**

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(AJAY GULATI)

**Spl. Judge (PC Act), CBI-12
RADC/New Delhi/03.09.2020**